COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

I<u>A NO. 105 OF 2018 IN</u> DFR NO. 3984 OF 2017

Dated: 3rd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Himachal Sorang Power Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Samarth Kashayp Mr. Somesh Srivastava

Counsel for the Respondent (s) : Ms. Sanjana Dua

for Ms. Suparna Srivastava for R-2

ORDER

(Appl. for condonation of delay in filing)

Ms. Sanjana Dua appeared on behalf of Respondent No.2. Other Respondents, though served, unrepresented.

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 2.

The learned counsel, Mr. Venkatesh, appearing for the Appellant submitted that the delay of 10 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay of 10 days in filing the appeal is condoned. The IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on <u>20.07.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr